

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 307

IA-2206/2023

In

IB-609(ND)/2021

IN THE MATTER OF:

State Bank Of India Through Reshma Mittal Petitioner/Applicant

Vs.

Yogesh Kumar Bhatia Respondent

Order under Section 95 of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 09.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Respondent : Mr. Rohit Singita Adv.

For the RP : Ms. Reshma Mittal, RP with Mr. Amod Dalela Adv.

ORDER

IA-2206/2023

Ld. Counsel appearing for the Resolution Professional seeks further time to bring the Rejoinder Affidavit on record. Two days time granted.

List the matter for arguments **on 26.07.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)